

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.

Petitioner : DB Power Limited (DBPL).

Respondent : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.

Date of Hearing : **13.5.2026**

Coram : Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vineet Tayal, Advocate, DBPL
Ms. Nishtha Wadhwa, Advocate, DBPL
Shri Matrugupta Mishra, Advocate, NVVN
Ms. Sonakshi, Advocate, NVVN
Shri Nipun Dave, Advocate, NVVN
Ms. Vanshika Saraf, Advocate, NVVN
Shri Anand K Ganesan, Advocate, GUVNL
Shri Harsha Rao, Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for the parties submitted that the matter had been argued at length previously, albeit before a different Coram, and therefore, it may be heard afresh on any separate date fixed for the arguments. Considering the submissions of the learned counsel for the parties and in view of the paucity of time, the matter was adjourned and will be listed for arguments on a separate date.

2. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

